

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/RP/2026

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the CERC (Conduct of Business) Regulations, 2023 seeking review of the order dated 7.4.2026 passed by this Commission in Petition No. 824/TL/2025.

Petitioner : NLC India Limited (NLCIL)

Respondents : Angul Sundargarh Transmission Limited and Ors.

Date of Hearing : **09.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL
Shri Aditya Singh, Advocate, ASTL
Ms. Aafreen Khan, Advocate, ASTL
Shri S Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Ms. Durga Vallinayagam, Advocate, TNPDC

Record of Proceedings

At the outset, the learned counsel for the Respondent, TNPDC, requested an adjournment due to the unavailability of the arguing counsel. She also sought two weeks' time to file a reply. The learned counsel for the Petitioner did not object to the adjournment request, but prayed for an early listing of the matter.

2. Acceding to the request of the learned counsel for TNPDC, the Commission adjourned the matter. The Commission also granted TNPDC two weeks to file its reply, if any, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

3. The Petition will be listed for hearing on **3.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)